CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.88/AT/2025

: Petition under, Section 63 of the Electricity Act, 2003 for Adoption of Subject

> Tariff for the ISTS Grid connected 1400 MW Firm & Despatchable Power from ISTS connected Renewable Energy Power Projects coupled with Energy Storage System selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power.

Govt. of India on 9.6.2023 and its amendments thereof.

Petitioner : NHPC Limited (NHPC)

Respondents : UP Power Corporation Limited and Ors.

Date of Hearing : **2.4.2025**

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Shri Rajiv Shankar Dwivedi, Advocate, NHPC Parties Present

> Shri Rajesh Joshi, NHPC Shri Jagpal Singh, NHPC

Ms. Molshree Bhatnagar, BN Hybrid Power Shri Paritosh Bisen, Advocate, BN Hybrid Power Ms. Kamya Sharma, Advocate, BN Hybrid Power

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking adoption of tariff for the 1400 MW Firm & Dispatchable Power from the ISTS connected RE Power Projects coupled with an Energy Storage System, selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 along with the subsequent amendment(s) thereto issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that vide affidavit dated 4.3.2025, the Petitioner has also furnished the additional information/clarification as sought for by the Commission vide Record of Proceedings for the hearing dated 19.2.2025.

- 2. Learned counsel for the Respondent No.3, BN Hybrin Power-1 Private Limited, prayed for an additional couple of days to file a reply in the matter, if required.
- 3. Considering the submissions made by the learned counsel for the Petitioner, the Commission deemed it appropriate to permit all the Respondents, a last opportunity, to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)